BENCH-I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P (IB) No. 108/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M.

Name	of the Company	Sarla Tantia -Vs- Nadia	Health Care Pvt.Ltd.	
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. Jo y Saha, Sonia Advocato 2. Sumen Songuletor. 3. Durai Joyen Born Mollick

1. Sanjayka Baid 2. Micky Chowdlay

For Respondent.

For Petitioner

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed by the end of the day.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 12/02/2018 for admission.

Sd

for Petitioner

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)